

ITEM NO.41

Court 9 (Video Conferencing)

SECTION IX

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 6538-6539/2020

(Arising out of impugned final judgment and order dated 02-11-2017 in WP Nos.3564/2017 and 3563/2017 passed by the High Court of Judicature at Bombay, Bench at Nagpur)

NEELA PRABHUBHAI RATHOD

Petitioner(s)

VERSUS

VASUDEOBHAI JADAOJI RATHOD (DIED) THR.  
HIS L.RS & ORS.

Respondent(s)

(IA No. 59661/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 30-06-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER  
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Shirish K. Deshpande, AOR  
Ms. Rucha Pravin Mandlik, Adv.

For Respondent(s) Mr. Rupesh Kumar, AOR  
Ms. Neelam Sharma, Adv.  
Ms. Pankhuri Shrivastava, Adv.

UPON perusing papers the Court made the following  
O R D E R

We have perused the impugned judgment and the relevant material placed on record. We do not find any merit in these petitions. The Special Leave Petitions are accordingly dismissed.

Pending application shall also stand disposed of.

(ANITA MALHOTRA)  
COURT MASTER

(KAMLESH RAWAT)  
COURT MASTER